

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00167/2020

Jabalpur, this Friday, the 11th day of September, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Mrs. Kavita Aged about 35 years
W/o Mr. Surendra Kumar
Working as PGT (English)
KVS Dhamtari Dhamtari Chhattisgarh

-Applicant

(By Advocate –**Shri Arjun Singh**)

V e r s u s

1. Union of India Through it's Secretary
Ministry of Human Resource Development
New Delhi 110001

2. Commissioner
Kendriya Vidyalaya Sangathan
18 Institutional Area Shaheed Jeet Singh Marg
New Delhi 110001

3. Assistant Commissioner Establishment
Kendriya Vidyalaya Sangathan
18 Institutional Area Shaheed Jeet Singh Marg
New Delhi 110001

4. Principal Kendriya Vidyalaya Dhamtari
Dhamtari (Chattisgarh) 493773

- Respondents

(By Advocate –**Shri Pankaj Dubey**)

ORDER (Oral)**By Ramesh Singh Thakur, JM:-**

Learned counsel for the applicant has filed M.A. No.200/492/2020 with the prayer to consider and transfer/modify the place of posting from Kendriya Vidyalaya, Pallakad to Kendriya Vidyalaya, Perrorkada, Kerala against the vacancy arisen in the latter school.



2. It has been indicated by the counsel for the respondents that as per order dated 18.03.2020 the applicant has been accommodated at Kendriya Vidyalaya Pallakad on sympathetic ground, thus carried out modification of her posting from KV Dhamtari to KV Pallakad w.e.f.01.04.2020. However, the applicant submits that the applicant had joined at KV, Pallakad and further representation is pending before the authority.
3. We have considered the matter and in view of para 5 of the reply of respondents, the O.A. has become infructuous.
4. Needless to say that the applicant may pursue her application for further posting, which is pending before the concerned respondent-department.
5. We feel that no order is requested in the present application. Accordingly M.A. is disposed of.

6. In view of the above, O.A. is disposed of as having become infructuous.

7. The counsel for the applicant submits that the respondents be directed to consider the posting of applicant for vacancy which arises later on, needless to say that the respondents shall deal with the matter/case of applicant as per law.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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